

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.10-IA(Plan)/12(AHM)2024
in
C.P.(IB)/91(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Ltd

.....Applicant

V/s

Shree Ram Cottex Industries Pvt Ltd

.....Respondent

Order delivered on 19/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal J. Davawala, Adv.

For the Respondent :

ORDER

This is an application filed under Section 30(6) & 31 IBC read with Reg. 39(4) of Insolvency Resolution Regulations, 2016 for seeking approval of the resolution plan with the following prayer.

a) pass an order approving the Resolution Plan dated 4.4.2022 submitted by Sureshbhai Govindbhai Lunagariya and duly approved by the CoC with 100% voting in accordance with Section 31(1) of the Code; and/or

b) pass an order directing that in accordance with Section 31(1) of the Code, the approved Resolution Plan shall be binding on all stakeholders of the Corporate Debtor; and/or

c) pass any such order and or other further relief as the Hon'ble Tribunal deems fit and proper in the interest of justice.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notices be issued to the Sales Tax Department returnable on next date.

The applicant is directed to collect the notices from the registry within three

days and serve along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Sales Tax Department is directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 13.05.2024

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**